



\$~17

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO (COMM) 207/2024, CM APPL. 61030/2024 & CM APPL. 61031/2024 PUNEET KATHURIAAppellant

Through: Mr. Nishant Mahtta, Mr. Junaid Alam and Mr. S. Nithin, Advs.

versus

SACHIN GUPTA

Through:

.....Respondent

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

%

ORDER (ORAL) 15.07.2025

<u>C.HARI SHANKAR, J.</u>

1. The Court is glad to note that the dispute between the parties stands settled with the intervention of the Delhi Mediation Centre, Tis Hazari Courts, recording the said settlement, the mediation is closed.

2. The report of the Mediation Centre which has been handed over, be placed on record.

3. The dispute between the parties, therefore, does not survive for further consideration.

4. The parties are represented by Counsel and they shall remain bound by the terms of Mediation as agreed between them.





5. Learned Counsel for the parties are *ad idem* that CS (Comm) 939/2024 pending before the learned Commercial Court can be disposed of in terms of the aforesaid settlement agreement.

6. Accordingly, the suit shall stands decreed in terms of the settlement agreement dated 7 July 2025.

7. Let a decree sheet be drawn up in those terms.

8. The suit, as well as the present appeal, stand disposed of accordingly.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 15, 2025/an